

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.216 – IA 789 of 2020
Item No.217 – IA 593 of 2022
Item No.218 – IA 966 of 2024
In
CP(IB) 128 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Varia Aluminium Pvt Ltd

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Arjun Padhiyar, Adv. for Mr. Atul Sharma, Adv.

In IA 789 of 2020 & IA 593 of 2022

Mr. Sumit Parikh, Adv. in IA 966 of 2024

For the Respondent

: Mr. Tirth Nayak, Adv. for R-5 in IA 593 of 2020

Mr. Aditya Gundecha, Adv. in IA 789/20 & IA 593/22

ORDER

IA 789 of 2020

Pleadings are complete.

List for further consideration on 05.08.2024.

IA 593 of 2022

Ld. Counsel for the applicant is directed to issue notice upon remaining respondents.

List for further consideration on 05.08.2024.

IA 966 of 2024

Heard Learned Counsel for the applicant.

Extension of liquidation period is granted from 16.06.2024 for six months. In view of the above, IA 966 of 2024 is disposed-off.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)